



2026:AHC:55918

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 7794 of 2026

Vimla Devi

.....Applicant(s)

Versus

State of U.P.

.....Opposite

Party(s)

Counsel for Applicant(s) : Krishna Dutt Tiwari, Ranvijay Chaubey
Counsel for Opposite Party(s) : G.A.

Along with :

1. Criminal Misc. Bail Application No. 4594 of 2026:

Nathu Verma

Versus

State of U.P.

Court No. - 67

HON'BLE SAMEER JAIN, J.

1. Counter affidavit filed by the State and rejoinder affidavit filed on behalf of applicant, Nathu Verma are taken on record.
2. As both the bail applications are connected and arise from the same FIR therefore both the bail applications are being disposed of by common order.
3. Heard Sri Krishna Dutt Tiwari, learned counsel for the applicants and Sri Rajiv Dhar Dwivedi, learned AGA for the State.
4. Both the instant bail applications have been filed seeking release of the applicants on bail in Case Crime No.330 of 2025, under Sections 85, 80(2), 115(2), 352, 351(3) BNS and Section 3/4 DP Act, Police Station Nichlaul, District Maharajganj, during pendency of the trial.
5. Learned counsel for the applicants submits, applicants are in-laws of the deceased and on the basis of false and general allegation they have been roped in the present matter.

6. He next submits, actually very often dispute arose between husband and wife as deceased always insisted to visit in her paternal home and on the date of incident again such dispute arose and this time she committed suicide by hanging and after her death being her in-laws they also have been made accused in the present matter. He next submits, even postmortem report suggests, deceased died due to hanging.

7. He further argued, however apart from the present case applicant Nathu Verma i.e. father-in-law of the deceased is also having criminal history of two other cases but both the cases related to minor offences. He next submits, applicants in the present matter are in jail since 10.12.2025 i.e. for last more than 3 months.

8. Per contra, learned AGA however opposed the prayer for bail but could not dispute the arguments on facts advanced by learned counsel for the applicant.

9. I have heard learned counsel for the parties and perused the record of the case.

10. Considering the arguments advanced by learned counsel for the applicant and the fact that applicants are in-laws of the deceased and there is no specific allegation against them and deceased died due to hanging and criminal history of applicant Nathu Verma has been explained and applicant Vimla Devi is lady and they are in jail for last more than 3 months, in my view, applicants are entitled to be released on bail.

11. Accordingly, without expressing any opinion on the merits of the case, the both the instant bail applications are allowed.

12. Let the applicants - **Vimla Devi** and **Nathu Verma** be released on bail in the aforesaid case on furnishing personal bonds and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicants shall appear before the trial court on the dates fixed, unless their personal presence is exempted.

(ii) The applicants shall not directly or indirectly, make inducement,

threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicants shall not indulge in any criminal and anti-social activity.

13. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

14. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail applications and the said observations shall have no bearing on the merits of the case during trial.

(Sameer Jain,J.)

March 18, 2026

Shahroz